

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1117/(MAH)/2017  
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (J)

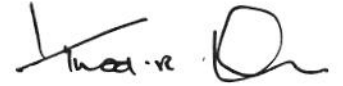
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2017

NAME OF THE PARTIES: Alpha & Omega Dignosstics Ltd.  
V/s.  
Asset Reconstruction Company (India) Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

1. Adv. Rohit Gupta. alongwith  
Mr. Vinod Kothari  
Instructed by Apex Law Partners.  
For:- Respondent (ARCIL).



2. Adv. Amit Vyas a/w  
Adv. ROHAN MATHUR i/b  
VERTICES PARTNERS  
For:- Applicant [Alpha & Omega]  
@ 4:30 pm



**ORDER**

**CP 1117/I&BP/ NCLT/MB/MAH/2017**

None is present from the side of the Applicant Debtor. The Petition is moved under section 10 of the Code. The date was duly intimated, even then the Petitioner remained absent. However, a chance is given; otherwise, the Petition is liable to be dismissed. Now adjourned to **07<sup>th</sup> July, 2017**.

Before the rise of the Court, Learned Counsel of the applicant Debtor is present and stated that the matter is Urgent. Hence instead of 7<sup>th</sup> of July, 2017, to be heard on 04<sup>th</sup> of July, 2017. For that the Counsel of the other side is consented. As a result, now adjourned to **04<sup>th</sup> July, 2017**.

Sd/-

**M.K. SHRAWAT**  
**Member (Judicial)**

**Date : 03.07.2017**